

Quarterly Progress Report

(Oct-Dec, 2021)

in compliance of NGT orders dated

07.03.2019 in O.A. no. 606/2018



31st January 2022

**Directorate of Environment and Climate Change,
Department of Science, Technology and Environment,
Government of Punjab**

Quarterly Progress Report

(Oct- Dec, 2021)

1. The National Green Tribunal (NGT) vide order dated 07.03.2019 in Original Application No. 606/2018, titled as “Compliance of Municipal Solid Waste Management Rules, 2016” for State of Punjab has directed the Chief Secretary to furnish Quarterly Report about the status of various activities. The Department of Environment, Govt. of Punjab is regularly submitting the Quarterly Progress Report since 2019-20 and the report of the last quarter i.e. July-Sept, 2021 was submitted to CPCB & NGT vide e-mail dated 29.10.2021.
2. Subsequently, the NGT vide its various orders issued in the matter of O.A no 606/2018 has directed States to submit information on following thematic areas:
 - (i) Compliance to Solid Waste Rules including Legacy Waste.
 - (ii) Compliance to Bio-medical Waste Rules.
 - (iii) Compliance to Construction & Demolition Waste.
 - (iv) Compliance to Hazardous Waste Rules.
 - (v) Compliance to E-waste Rules.
 - (vi) 351 Polluter Stretches in the country.
 - (vii) 122 Non-attainment cities.
 - (viii) 100 industrial clusters.
 - (ix) Status of STPs and re-use of treated water.
 - (x) Status of CETPs/ETPs including performance.
 - (xi) Ground water extraction/contamination and re-charge.
 - (xii) Air pollution including noise pollution.
 - (xiii) Illegal sand mining.
 - (xiv) Rejuvenation of water bodies.
3. In compliance of various orders of NGT issued in OA No. 673/2018, 138 & 139/2016, 681/2018, 606/2018, 1038/2018, 593/2017 and 325/2015, the State Govt. had prepared Action Plans to achieve the following objectives in the State;
 - (i) Clean the Rivers of Sutlej, Beas, Ghaggar and Holy Bein to achieve desired water quality in 4 polluted rivers stretches.
 - (ii) To achieve the desired ambient air quality in Non-Attainment Cities
 - (iii) Control of Noise Pollution
 - (iv) Management of Municipal Solid Waste, Plastic Waste, Bio-medical Waste, Hazardous Waste, E-Waste and C&D Waste
 - (v) To control pollution in Industrial Clusters.
 - (vi) Reuse of Treated Wastewater.
 - (vii) Rejuvenation of Water Bodies.

4. The progress of key activities of these Action Plans is being reviewed regularly through 3- tier Governance Mechanism as under:
- (i) District Environment Committees under Deputy Commissioners
 - (ii) State Level Committees under Administrative Secretary, Department of Environment
 - (a) River Rejuvenation Committee for Clean Rivers.
 - (b) Air Quality Monitoring Committee for Clean Air
 - (c) State Level Review for Waste Management
 - (iii) State Apex Committee under Chief Secretary
5. **Preparation & Execution of District Environment Plans in compliance of NGT orders issued in OA No. 360/2018.**
- (i) The Hon'ble NGT vide its order dated 26.09.19 in O.A. No. 360 of 2018 titled as "Shree Nath Sharma v/s Union of India" has directed all the States to prepare District Environment Plans for all districts.
 - (ii) Accordingly, Department of Environment, had initiated the process for preparation of District Environment Plans (DEPs) in line with Model Plan devised by CPCB and prepared District Environment Plans of 13 Districts through respective District Administration.
 - (iii) Further, NGT vide order dated 19.03.2020 in OA no. 360 of 2018 directed Central Pollution Control Board to prepare at least one Model District Environment Plan for the State so as to enable the State to replicate the same on other districts. CPCB requested the State to provide data pertaining to District Sangrur in the CPCB template to finalize the same as "Model District Environment Plan". The validated data pertaining to District Sangrur furnished in the prescribed format sent to CPCB by the State vide letter dated 05.01.2021.
 - (iv) Thereafter, in pursuance to CPCB letter issued in compliance of NGT order dated 29.01.2021, the District Environment Plans of 22 districts were prepared and subsequently submitted to CPCB & NGT Monitoring Committee in March, 2021.
 - (v) Further as per directions of NGT Monitoring Committee headed by Hon'ble Justice Jasbir Singh, the State has revised the DEPs of 22 districts and submitted to NGT Monitoring Committee in June, 2021.
 - (vi) In pursuance of the NGT order dated 05.07.2021 issued in OA no. 360 of 2018 and CPCB template for preparation of DEP, the NGT Monitoring Committee has taken a series of the meetings with the stakeholder departments to finalize the DEPs of Ludhiana and Jalandhar. The NGT in the last meeting held on 28.09.2021 finalized the DEP of Ludhiana and during the meeting, it was also decided that the template of DEP Ludhiana be adopted for the preparation of DEPs for remaining districts.
 - (vii) The NGT monitoring Committee after holding meetings with the stakeholder departments had finalized the District Environment Plans of all the districts. The DEPs for all Districts after revision were submitted to CPCB in the last week of November 2021.
6. The progress w.r.t. various activities as mentioned in para 20 of NGT Orders dated 07.03.19 in O.A.no. 606/2018 for the quarter ending on 31st December, 2021 is given in the succeeding paras.

A. Status of Compliance of SWM Rules, 2016, Plastic Waste Management Rules, 2016 and Bio Medical Waste Management Rules, 2016.

7. Compliance of Solid Waste Management (SWM) Rules, 2016

- There are 163 Urban Local Bodies (ULBs) in the State with total municipal solid waste generation as 4108 TPD.
- Following major activities in compliance of Rule 22 & 24 of SWM Rules, 2016 along with Key Performance Indicators as recommended by Hon'ble NGT are being monitored as a part of implementation of Action Plan and the summary of progress is given below:

Sr. no	Activity	Unit	Baseline 31.03.19	Target	Timeline by the Deptt.	Cumulative Progress up to Dec,2021
1	2	3	4	5	6	7
1	Approval of SWM Action Plans by ULBs Rule 15 (a)	No. of ULBs	112	163	30.06.19	163 (100%)
2	Identification and Procurement of sites for setting up solid waste processing and Sanitary Landfill facilities (Rule 22 at Sr. no. 1-3)	No. of sites	163	163	30.06.20	163 (100%)
3	Enforcing waste generators to practice segregation of waste at source (Rule 22)	% age coverage HHs/ shops/est.	27%	100%	30.09.2022	83 %
4	Ensure door to door collection of segregated waste (Rule 22)	% age coverage HHs/shops	85.10%	100%	30.09.2022	98 %
5	Setting up of Aerobic Composting pits by all local bodies (Rule 22 at Sr. no. 7-8)	No. of compost pits	3463	8753	30.09.2022	8251 (94.26 %)
6	Setting up of Material Recovery Facilities (Rule 22 at Sr. no. 7-8)	No. of MRFs	83	305	30.09.2022	266 (87.2%)
7	Setting up of Waste to Energy Facilities (Rule 22 at Sr. no. 7-8)	No. of WTE facilities	1	3	30.06.2023	1 (RDF unit at Bathinda) (33.3%)

8	Setting up of suitable sites for setting up sanitary landfill facilities (SLFs) (Rule 22 at Sr. no. 9-10)	No. of SLF site	Nil	135	31.12.22	35 SLF Setup & 25 SLF under construction
9	Integration of Rag Pickers/Waste collectors/Kabadis/ Volunteers/CBOs/ NGOs (Rule 15 (c))	% age integration	77.90%	100% (10463 no.)	31.12.19	100% (18213) Target Achieved
10	Bio-remediation of old and abandoned dump sites (Rule 22 and Key Indicator by NGT in OA 606/2018)	No. of ULBs	initiated in 4 ULBs	143	31.03.23	Initiated work in 114 ULBs
11	Citizen Grievance Redressal through Swachh App (Key Indicator by NGT in OA 606/2018)	% age of complaints resolved within specified time	96.40%	100%	Monthly	90 % (1108 / 1120)

8. Compliance of Plastic Waste Management (PWM) Rules, 2016

- The total plastic waste generation in the State has been estimated as 327TPD.
- The State has prepared and implementing Action plan for Plastic Waste Management, in compliance to Hon'ble NGT orders in the matter of OA no. 247 of 2017. Further, in compliance to the directions issued by MoEF&CC, GoI, the State has submitted Comprehensive Action Plan for Plastic Waste Management for elimination of Single Use Plastic and implementation of the Plastic Waste Management Rules, 2016 in the month of October, 2021.
- Following major activities are being monitored as part of implementation of action plan for Plastic Waste Management and the summary of progress is given below:

Sr. N.	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative Progress up to Dec, 2021
1	2	3	4	5	6	7
1	Framing of bye-laws by all ULBs incorporating provision of the Rules Rule 6(4)	Notification of byelaws	Bye Laws under preparation	167 ULBs	30.09.22	Bye laws prepared and Notification underway
2	Enforcing waste generators to practice segregation of waste at source (Rule 6 2(a) - PWM, 2016 and Rule 22 - SWM, 2016)	% age coverage HHs/ shops/estb .	Monitored as part of SWM Rules, 2016.			

3	Door to door collection of plastic waste (Rule 6 2(a) - PWM, 2016 and Rule 22 - SWM, 2016)	% age coverage HHs/shops /estb.				
4	Setting up of Material Recovery Facilities (MRF) by all ULB Rule 6 (1)	No. of MRFs				
6	Monitoring of Producers, Importers and Brand owners under EPR (Rule 9)	%age of registration	3.9%	100%	30.06.2022	65.17 % (305/ 468)
7	Monitoring of the ban on plastic carry bags in the State Rule 12 (2)	% age of challans	8.41%	100%	Monthly	100% (5936 challans issued against 12771 inspections)

9. Compliance of Bio Medical Waste Management (BMW) Rules, 2016

- The State has prepared separate Action Plan for Bio- Medical Waste Management, in compliance to Hon'ble NGT orders in the matter of OA no. 710-713 of 2017.
- At present, the total bio-medical waste generation per day is 17 TPD & the same is being treated at five Common Bio-Medical waste Facilities installed in Mohali, Pathankot, Ludhiana, Muksar & Amritsar.
- Following activities are being monitored as a part of implementation of Action Plan:

Sr.no	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to Dec, 2021
1	2	3	4	5	6	7
1	Inventorization of HCFs	No. of HCFs	8194	13964	Regular Activity	13964 (100 %)
2	Authorization of HCFs	No. of HCFs	3913	13964	Regular Activity	10024 (71.78 %)
3	Installation of the ETPs by Govt. HCFs	No. of HCFs	0	221	31.12.2022	59

10. Compliance of Construction & Demolition Waste Management (C&D WM) Rules, 2016

Following major activities are being monitored as a part of implementation of Action Plan for Construction and Demolition Waste Management and the summary of progress is given below:

Sr. no	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to Dec, 2021
1	Formulation of policy by State Government Rule 9(1)	Notification of Policy	No Policy	Policy to be finalized	31.12.20	Policy notified (Target achieved)
2	Notification of sites for collection and processing facility of C&D Waste Rule 6(4 & 5), 9 (2) and 13 - C&D WM Rules, 2016)	No. of ULBs which have notified sites	129	163	31.12.20	163 (Target achieved)
3	Commissioning and implementation of Processing / Recycling facility (Rule 6(4,5 & 8), 9(2) and 13)	No. of facilities setup	Nil	135	30.09.22	113

11. Compliance of Hazardous Waste Management Rules, 2016

- The hazardous waste generated by 3228 industries in the State has been classified as Landfillable (30966.96 MT), Incinerable (4058.06 MT), Recyclable (41752.44 MT) & Utilizable (41949.09 MT). The Hazardous waste is treated at Common Treatment, Storage & Disposal Facility situated in Village Nimbua, Derabassi with capacity of 5.4 lac ton and life span upto 2028.
- Following major activities are being monitored as a part of implementation of Action plan for Hazardous Waste Management and the summary of progress is given below:

Sr. No.	Activity	Unit	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to Dec, 2021
1	Identification of hazardous waste generating units	No. of HW units	3086	3354	Regular Activity	3354 (100%)
2	Authorization of hazardous waste generating units	No. of HW units	2326	3354	Regular Activity	3212 (95.76 %)

12. Compliance of E-Waste Management Rules, 2016

Following activities are being monitored as a part of implementation of Action plan for E- Waste Management & the summary of which is given below:

S No.	Activity	Unit of Measurement	Baseline (31.03.19)	Target	Timeline by the Deptt.	Cumulative progress up to Dec, 2021
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1	Inventorization of bulk consumers	No. of Units	112	20,000	31.03.20	21009 (Target Achieved)
2	Grant of Authorization to Manufacturers and its online updation	No of Units	0	1	90 days from the date of submission of application	1
3	Grant of Authorization to Dismantlers and Recyclers	No. of Units	0	8	90 days from the date of submission of application	6

B. Status of Functioning of Committees

13. Following Committees are monitoring the implementation of Action Plans on regular basis:

Sr. No.	Name of Committee	No. of meetings held (Oct- Dec,21)
1.	District Environment Committee under Deputy Commissioners	04
2.	State Apex Committee under the Chairmanship of Chief Secretary, Punjab to review the progress of Environmental Protection Action Plans for Clean Water, Clean Air & Waste Management	01

C. Status of Action Plan for Clean Rivers in compliance with the order dated 20.09.2018 in the news item published in, "The Hindu" titled as "More River Stretches are now critically polluted: CPCB" (O.A no. 673/2018)

14. Three comprehensive Action Plans for Clean River Sutlej, Beas and Ghaggar prepared by Department of Environment, Punjab were submitted to CPCB/NGT in compliance to directions of National Green Tribunal (NGT) in O.A 673/2018.
15. As directed by CPCB, a separate Action Plan for Clean Holy Bein was submitted to CPCB on 01.07.20 after the approval of River Rejuvenation Committee (RRC). The Action Plan was reviewed and approved by CPCB during the 13th Meeting of Task Team held through VC on 10.07.20.
16. The Quarterly Progress Report in O.A 673/2018 pertaining to polluted river stretches has been prepared in line with NGT directions as per thematic areas. The progress w.r.t. various activities as mentioned in Action Plan of Clean Rivers is as under:

(i) 351 Polluter Stretches in the Country

Sr. No.	Activity	Unit	Classification of stretch as per CPCB	Baseline (2018-19)	Target	Timeline by the Deptt.	Progress (Oct-Dec,21)
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1	Sutlej (Roopnagar to Harike Bridge)	Water Quality Class	Priority-I	C to E	B	31.12.23	C to E
2.	Ghaggar (Sardulgarh to Mubarkpur)	Water Quality Class	Priority-I	D to E	B	31.12.23	D to E
3.	Beas (along Mukerian)	Water Quality Class	Priority-V	C	B	31.01.20	B
4.	Beas (Sultanpur Lodhi to Confluence point to Beas)	Water Quality Class	Priority-IV	C	B	31.12.23	C
5	Installation of Real Time Monitoring Stations for River Water Quality	Number	-	0	11	31.03.21	11

Department of Environment in collaboration with IIT, Ropar is also developing Low Cost Sensors to monitor various parameters of water quality i.e. pH, TDS, Conductivity, BOD, DO & COD. IIT, Ropar has developed the sensors for aforesaid parameters and lab trials have been conducted successfully for transmission of water quality data. PSCST reported that IIT is in the process of redesigning the Printed Circuit Boards to make it compact. The same shall be completed by 31.06.22.

(ii) Status of STPs and Re-Use of Treated Wastewater

a) Monitoring of Existing STPs

Sr.No.	Activity	Unit	Baseline (March,19)	Target	Monitoring frequency	Progress (Oct-Dec,21)
1.	Monitoring of Existing 97 STPs (1353 MLD)	% of compliance (as per capacity)	42%	100% C	Monthly	75%
2.	Installation of CCTVs in existing 97 STPs	% of installed CCTV	0	100%	31.03.22	100 %
3	Installation of OCEMS on existing 97 STPs	% of installed OCEMS	0	100%	31.03.22	49%

b) Setting up 67 New STPs & Up-Gradation of 14 existing STPs:

No. of STPs	Capacity (MLD)	Under Construction	Tender Stage	DPR Stage	Timeline
67 (New STPs)	583.40 (100%)	38 STPs (505.4 MLD) (86.5%)	24 STPs (52 MLD) (9%)	5 STPs (26 MLD) (4.5%)	9 STPs (38.5 MLD) by 31.03.22 25 STPs (447.70 MLD) by 31.03.23 26 STPs (69 MLD) by 31.12.23 7 STPs (28.2 MLD) have land issue – (Timelines to be given after identification of land)

14 (Rehabilitation of old STPs)	554.5 (100%)	5 STPs (518 MLD) (93.5%)	3 STPs (17.9 MLD) (3%)	6 STPs (18.6 MLD) (3.5%)	6 STPs (423.6 MLD) by 31.03.22 7 STPs (127.9 MLD) by 31.03.23 1 STPs (3 MLD) by 31.12.23
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c) Re-Use of Treated Wastewater for irrigation Purposes

A revised Action Plan for Reuse of Treated Wastewater has been submitted to CPCB/NGT on 30.06.20 in compliance of NGT Order dated 21.05.20 in O.A. No. 593/2017 read with O.A. No. 148/2016. The progress of Action Plan is being regularly reviewed by River Rejuvenation Committee under the chairmanship of Principal Secretary, Science Technology & Environment and State Apex Committee under the chairpersonship of Chief Secretary, Punjab.

Sr. No	Details	No of STPs	Reuse of Treated Water (MLD)	Remarks
Reuse of wastewater for irrigation purposes				
1	Existing Schemes	52	290.8	• Out of 97 existing STPs, treated waste water of 52 STPs being reused.
2	Proposed Schemes	187*	1519.3	• Funds of Rs. 49.15 Cr. available under AMRUT Scheme for utilizing the treated sewage of 6 STPs (229 MLD). The matter is being taken up with State Govt. for release of matching grant to initiate the work.
Reuse of treated wastewater for other purposes				
1	75 KLD of treated wastewater used for water sprinkling of around 200 km of roadlength to control dust emissions.			

* Including new STPs proposed to be setup.

17. Status of CETPs/ETPs

(i) Monitoring of existing CETPs and ETPs

Sr. No.	Activity	Unit	Baseline (March,19)	Target	Monitoring frequency	Progress (Oct-Dec,21)
1	Monitoring of 4 Existing CETPs (i) 1 CETP for Textile Dyeing Units, Ludhiana = 15 MLD (ii) 1 CETP for electroplating industries, Ludhiana = 0.5 MLD. (iii) 1 CETP for Leather Complex, Jalandhar= 5MLD. (iv) 1 CETP for vegetable Tanning units, Phillaur, (Jalandhar) = 0.035 MLD	% of compliance (as per no.)	67%	100%	Monthly	75% (CETP of 15MLD found non-compliant)

2	Monitoring of Existing 509 ETPs (approx. 10% of ETPs being monitored every month)	% of compliance	69.23%	100%	Monthly	82.37%
3	Installation of OCEMS in existing 109 ETPs having discharge more than 50 KLD	% of installed OCEMS	-	100%	31.12.21	100%

(ii) **Setting up of New CETPs**

Sr. No.	Activity	Target Date of Completion	Progress (Oct- Dec,21)
1	Setting up of 40 MLD CETP for textile dyeing units at Ludhiana	31.12.21	Commissioned
2	Setting up of 50 MLD CETP for textile dyeing units at Ludhiana	15.02.22	Under stabilization
3	Setting up of 0.15 MLD CETP for electroplating units at Jalandhar	To be fixed as per decision of Court	A CWP No.1483 of 2020 has been filed in the Hon'ble Punjab & Haryana High Court, Chandigarh by the residents of Focal Point, Jalandhar due to setting up of CETP in green-belt area. As of Now, no construction work has been started at site as the matter of the construction has been stayed by the Hon'ble Court. The next date of hearing is 24.05.22.
4	Up-gradation up of 5 MLD for Leather Complex,CETP at Jalandhar	31.12.22	The work has been awarded to the lowest bidder i.e. M/s Eco paryavarana, Chennai, Tamil Nadu. However, the work could not be started due to non-approval of financial sanction by Department of Promotion of Industry and Internal Trade, Gol.

18. Ground Water Extraction/ Contamination and Re-charge

- Approximately 83% area of the State is under Agriculture and about 14 lakh tube wells are extracting the ground water which are the main cause of declining water table.
- The ground water quality in most parts of southern & south western districts is saline. The water sample taken from parts of the districts of Patiala & Fatehgarh Sahib contains fluoride. The presence of arsenic was found in parts of districts namely Taran taran, Amritsar & Gurdaspur.
- To address the problem of ground water contamination, the State is implementing community-based water purification plants as a short-term measure and switching over to canal water supply as a long-term measure.
- The State has enacted the Punjab Preservation of Subsoil Water Act in 2009, which mandated saving groundwater by prohibiting sowing and transplanting paddy before specified dates i.e. 10th May & 16th June respectively or any such date notified by the State Government, in the hot and dry summer period. This law helped in reducing the depletion rate of ground water.
- Under the Pradhan Mantri Krishi Seenchai Yojna, water harvesting structures have been constructed.

The State Govt. has also constructed low dams to provide irrigation facilities under Bharat Nirman Program costing to augment the groundwater.

- Punjab farmers have shown keen interest in direct seeding of rice (DSR) during the current paddy season, bringing 6.01 lakh hectares (15.02 lakh acres) under this innovative technology which requires 10-15% less water along with other benefits.
- Rooftop rainwater harvesting has been made mandatory in all the buildings above 200 sq. yard by amending building by laws.
- The 15000 village ponds in the State have been desilted every year before onset of monsoons for recharging of ground water to a greater extent.
- Punjab Water Resources Management and Development Corporation has signed MoU with M/s Mekorot Ltd, Israel for finalizing Water Conservation and Management Master Plan for the State of Punjab in order to deal with the problems of falling water table, increasing surface water pollution and water logging in the south-west Punjab etc. The said work is in the advanced stage of finalization.

19. Restoration of Water Bodies

- Action Plan for Rejuvenation of Water Bodies (Ponds) of Punjab in compliance of National Green Tribunal (NGT) Orders Dated 10.05.19 and 25.02.2020 in O.A. No. 325/2015 in the matter titled "Lt. Col. Sarvadaman Singh Oberoi Vs UOI & Ors" was prepared and submitted to CPCB and NGT on 31.03.20.
- In compliance of NGT Order dated 18.11.2020 in O.A. No. 325/2015, Punjab Pollution Control Board was designated as the Nodal Agency for restoration of water bodies.
- The progress of Action Plan is being regularly reviewed by the Nodal Agency, River Rejuvenation Committee and State Apex Committee.
- Work for the rejuvenation of rural ponds & urban ponds is tabulated below:

Deptt.	Total No. of Ponds	Progress upto Dec,21.	
		Completed	Under Progress
DRDP	15,466	746	603
DLG	249	51	46

D. Status of Functioning of Committee constituted in News Item published in, "The Times of India" Authored by Shri. Vishwa Mohan titled, "NCAP with multiple timelines to Clear Air in 102 cities to be released around August, 15" in O.A No. 681/2018 dated 08.10.2018

20. The State had prepared Action Plans to control Air pollution in 9 Non-Attainment cities (Mandi Gobindgarh, Khanna, Ludhiana, Jalandhar, Amritsar, Derabassi, Patiala, Dera Baba Nanak and Nangal) of Punjab. The progress of these Action Plans is being monitored on monthly basis by District Level Committees under the chairmanship of Deputy Commissioners, Air Quality Monitoring Committee (AQMC) under Principal Secretary, Environment and State Apex Committee under Chief Secretary, Punjab w.r.t. following sources of air pollution:

(i) Control on Industrial Emissions (CIE)

S.No.	Activity	Unit	Target	Timeline	Cumulative Progress upto December, 2021
1	2	3	4	5	6
1	CIE-1: Conversion to Side Suction Hood (SSH) in Induction Furnaces	No. of Industries	118	31.07.21	Activity completed (115 industries converted to SSH and remaining 3 units are closed)
2	CIE-2: Conversion of Industries from Coal to CNG/ PNG with Break up as under:	No. of Industries converted	683	31.03.23	79
	Mandi Gobindgarh - 226 (PNG rate by M/s IRMEPL – Rs. 30/- per SCM)				76 no. (Work to enhance capacity of skid to resolve the issue of low pressure is likely to be completed by 31.01.2022)
	Amritsar-89 (PNG rate by M/s GGLS – Rs. 57/- per SCM)				3 no. (Work could not pick up due to disparity in rates of PNG at Asr & Mandi Gobindgarh)
	Ludhiana – 275				Work of laying pipeline is sub-judice & stay order has been granted by Hon'ble Appellate Tribunal for Electricity (APTEL).
	Khanna- 93				M/s Think Gas is yet to start work of laying pipeline.
3	CIE-3: Conversion of Natural Draft Brick Kilns to Induced Draft Brick Kilns	No. of brick kilns	64	30.09.19	Activity completed (56 brick kilns converted to Induced draft and remaining 8 kilns are closed)
4	CIE-4B: Action against non-complying Industrial units	No. of units found compliant & action pending for period (Oct- Dec'21)	--	Regular Activity	Action is under process against 37 non-compliant industrial units

(ii) Control on Road Dust (CRD)

S.No.	Activity for 9 Non - Attainment Cities	Unit	Targets	Timeline	Cumulative Progress upto Dec,2021
1	2	3	4	5	6
1	CRD-1: Maintain pothole free Roads	Identified road length to be made pothole free (km)	276	31.03.22	267 (97%)
2	CRD-2(I): Water sprinkling on identified roads	Average road length to be sprinkled (km/day)	153	Regular Activity	153 (100%)

3	CRD-2(II): Procurement of water sprinklers	No. of water sprinklers procured	12	31.01.20	12 (100%)
4	CRD-3: Procurement of Mechanical sweeping Machines	No. of Mechanical sweeping Machines procured	7	31.12.21	7 (100%)
5	CRD-6: Installation of Water fountains at major traffic intersections	No. of chowks/intersections installed with new Water fountains	6	31.10.21	6 (100%)
6	CRD-7A(i): Kaccha/Brick Paved Roads to be made Pucca roads	Kaccha/Brick Paved Roads to be made Pucca (km)	87	31.03.22	85 (97%)
7	CRD-7B(i): Existing roads requiring recarpeting	Existing roads recarpeted (km)	333	31.03.22	323 (97%)
8	CRD-7C(i): Pavement of road side using interlocking tiles	Length of stabilized using interlocking tiles (Km)	120	31.01.22	119 (99%)

(iii) Control on Vehicular Emissions (CVE)

S.No.	Activity	Unit	Targets	Timeline	Cumulative Progress upto December,2021
1	2	3	4	5	6
1	CVE-2: Setting up of Remote Sensor Based PUC System	% of PCC linked with VAHAN/ SAARTHI	-	Regular Activity	100% (298 no.)
2	CVE-4B(i): Installing additional "No Parking" sign boards to prevent parking of vehicles in non-designated areas	Nos. of additional Sign Boards to be installed	309	31.10.21	309 (100%)
3	CVE-6A: Widening of roads and infrastructure for decongestion of roads	Total road length identified for widening(Km)	86	30.06.22	69 (80 %)
4	CVE-10: Promotion of E-Vehicles	Policy matter	Notification of Policy	31.12.21	Draft Policy prepared & is under Notification
5	CVE-11C: Introduction of CNG based autos/taxis	No. of CNG based autos/taxis	-	Regular Activity	1028

(iv) Control on Burning of Garbage and Biomass (CBGB)

Sr No.	Activity	Unit	Targets	Timeline	Cumulative Progress upto December,2021
1	2	3	4	5	6

1	CBGB-1: Control on open burning of bio-mass in City	Nos. of Composting Pits	1697	31.03.22	1697 (100%)
2	CBGB-2: Control on burning of municipal solid wastes	Nos of Challan issued for period (Oct – Dec'21)	-	Regular Activity	11
3	CBGB-3A: Control on burning of agriculture waste and crop residue - challans issued	No of Cases in action taken during kharif season upto 30.11.21.	100%	Seasonal Activity	(i) EC imposed: Rs.2.8 Crores in 10025 cases (ii) Red entry in Khasra Girdawari: 8322 no.

(v) Control on Construction and Demolition activity (CCDA)

The details w.r.t said activity has been covered at Sr. No. 10 under the head of Compliance of Construction of Demolition Waste Management Rules, 2016.

(vi) Control on Other Sources (COS)

SN.	Activity	Unit	Targets	Timeline	Cumulative Progress upto December,2021
1	2	3	4	5	6
1	COS-1A Dissemination of Air Quality Index by installing additional CAAQMS	No. of additional CAAQMS installed	3 (Derabassi, Nangal & Dera Baba Nanak)	31.12.22	Tender is under preparation & installation to be completed by 31.12.2022
2	COS-2: Establish an Air Quality Management Division at PPCB	Set up Division	1	31.03.21	1 (Division set up at H.O. level)
3	COS-3: Establish helpline in each city as well as SPCB HQ	Set up of PGRP	1	31.12.21	Android based mobile APP has been developed and has been made live.
4	COS-4A: Monitoring of DG sets	No. of DG sets found non- Complying (Oct -Dec'21)	--	Regular Activity	03
5	COS-5: Source Apportionment Study	Nos of cities covered	9 (Ludhiana, Amritsar, Jalandhar, Mandi Gobindgarh, Khanna, Patiala, DBN, Nangal & Derabassi)	31.12.21	1. Source Apportionment (SA) Study for Ludhiana & Jalandhar finalized. 2. SAs study for 6 NACs are likely to be finalized by 31.03.22. 3. Work order for Amritsar is likely to be awarded by 31.01.2022.

21. Control of Noise Pollution

In pursuance of NGT order dated 15.03.2019 & 20.11.2019 in O.A. no. 681/2018, the Department of Environment has submitted the Action Plan for mitigation of Noise Pollution to CPCB vide email dated 30.03.2020. The progress of action plan is being reviewed regularly by the Air Quality Monitoring Committee. PPCB has supplied Noise Level Meters (NLMs) to all their Regional Offices for noise monitoring. Further, the board has hired agency & awarded the work of noise mapping including identification of Hot spots for Amritsar and Ludhiana. Which is likely to completed by 31.03.2022. Further, Deptt. of Police is also in the process of procuring 10 no. NLMs by 28.02.22.

E. Status of the Action Plan w.r.t. identification of polluted industrial clusters in O.A. no. 1038/2018, News Item published in, " The Asian Age", authored by Sanjay Kaw titled, "CPCB to rank industrial units on pollution levels" dated 13.12.2018

22. The Action Plans of the Critically Polluted Industrial Clusters of Ludhiana & Jalandhar and Severally Polluted Industrial Cluster of Batala stands submitted to CPCB by Punjab Pollution Control Board on dated 10.07.20.
23. Action Plans for the 3 Model Cities (Amritsar, Bathinda & SAS Nagar) and 3 Model Towns (Nawanshahr, Roopnagar & Moonak) for scientific management of solid waste have been prepared and are being executed by the respective ULBs under administrative control of Department of Local Government. The progress w.r.t implementation of the key activities of solid waste management in these Model Cities / Towns is being regularly monitored and progress in this regard is Annexed as **Annexure-I**.
24. The Department of Rural Development & Panchayats has prepared a Sample Plan for the 180 villages being developed as Model villages. Doraha was developed as the first model village. Further, this model has been replicated in all the 180 notified villages.

H. Status of Action Taken for prohibiting mining activities within river bed in the State of Punjab, in compliance of directions of Hon'ble NGT in the matter O.A. No. 767/2018 dated 31.01.2019 (now connected with the matter of O.A. No. 606/2018)

25. The Department of Mines and Geology reported that in compliance of NGT order in O.A. No. 767/2018, following actions were taken:
 - (i) Regarding Environment damage due to illegal mining, assessment report has been filed by Committee constituted by Hon'ble NGT on 27.02.2020.
 - (ii) After filing of the detailed reply by the Department on 7.07.2020 in compliance to directions of Hon'ble NGT in Execution No. 44 of 2019 of Original Application No. 767/2018, the case stands disposed of vide order dated 10.07.2020.
 - (iii) The NGT vide order dated 10.07.2020 directed that the amount already assessed need to be recovered as interim compensation and the CPCB may examine the final liability for the damage on account of illegal mining.
 - (iv) In compliance to the said orders, the Department initiated the action against the defaulters and issued R notice & then S-Notices for Harsabela, Swara Mine and Baihara Mine as per the guidelines of PMMR policy.
 - (v) Subsequently, the Contractors filed C.W.P no 11054 of 2020 for Swara Mine and 12029 of 2020 for Baihara Mine in the Hon'ble Punjab and Haryana High Court challenging the aforesaid S-Notices. The Hon'ble Court vide order dated 06.08.2020 quashed the S-Notices issued by the Department on the grounds that the Department did not make an assessment in FORM-O as

prescribed in PMMR-2013.

- (vi) The representation filed by the contractor of the Swara Mine has been considered and the report of Technical Committee has also been received for reassessment of quantum of illegal mining done. It has been decided that fresh R notices be issued to the Contractor/Petitioner and concerned land owners of the Khasra Numbers, where the mining has been carried out before October 2016. Further, concerned DMO, Ropar has been directed to issue R-notices to the stone crusher established from the year 2011 to year 2016 in the vicinity of the mine areas of Swara mine. Besides above, representations of Baihara Mine and Harsa Bela Mine are under considerations for taking further action in the matter i.e. the report of Technical Committee is awaited for reassessment of quantum of illegal mining done for recovery of the fine.

I. Status of grievances through the Grievance Redressal Portal in compliance of NGT order dated 26.09.2020 in the matter of OA no. 673 of 2018

26. Hon'ble NGT vide order dated 26.09.2020 in OA no. 673 of 2018 directed the Central Monitoring Committee constituted under the chairmanship of Secretary, Ministry of Jal Shakti to consider development of an appropriate mechanism to enable easy filing and redressal of grievances with regards to illegal discharge of sewage/effluents. In compliance to the said orders, NMCG developed one module on its website for submission of grievance and information regarding the same along with login id & password conveyed on 08.01.2020.

No grievance has been received for addressal in the said portal.

Annexure-I

Name of City/ Town	Total Waste Generation (TPD)	D2D Collection (%)	Source Segregation (%)	Setting up of Processing facilities			% BWGs Compliance (100 Kg or above)	Remediation of Dump site	Setting up of SLF	C&D Waste Processing Facilities
				%age of compost pits constructed	% age of parks/green belts doing onsite composting	%age MRF set up for dry waste channelization				
Amritsar	500	100%	52%	100% (67/67) and one central Windrow Compost Unit	83.84% (109/130)	100% (5/5)	100% 27/27 (100 Kg or above)	Initiated	Under Construction	Micro Management Unit Set up and in tender process for Mega Plant.
Bathinda	118	100%	100%	100% (50/50) and one Central Compost Plant	67% (97/144)	100% (2/2)	100% 45/45 (100 Kg or above)	Initiated	Under Construction	Mini processing plant set up
SAS Nagar	110	100%	100%	100% (200/200)	100.0% (540/540)	100% (20/20)	100% (11/11) (100 Kg or above)	Initiated	Under Construction	Mini processing plant set up
Moonak	4	100%	100%	100% (18/18)	70% (7/10)	100% (1 /1)	100% 1/1 (10 - 50Kg or above)	Initiated	Set Up	Micro Management Unit Set up
Nawanshahr	14	100%	92%	100% (75/75)	100% (2/2)	(1/1) Integrated facility with MRF	100%(2/2) (10 -50 Kg or above)	Initiated	Project approved	Micro Management Unit Set up
Roopnagar	16	98%	81%	86.6% (110/120)	100% (7/7)	100% (2/2)	50%(1/2) (10 -50 Kg or above)	Initiated	Project approved	Project approved